

SUPREME COURT OF INDIA

Ram Gopal Sharma

Vs.

Sukhdev Raj Rudra

C.A.Nos.2133-36 of 1996

(Kuldip Singh Singh and S.Saghir Ahmad JJ.)

16.04.1996

ORDER

The Text below is only a summarized version of the order pronounced

Appellant tenant challenged dismissal of revision petition by Rent Controller on ground that respondent landlord was not specified landlord and landlord being co-owner incompetent to institute eviction proceedings under Section 13-A. Respondent being public servant came within purview of Article 12. On basis of precedents Supreme Court held that application for ejection of tenant maintainable by co-owners. Appeal dismissed.